

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

16. C.P. (IB) 2906(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (T)

SMT. SUCHITRA KANUPARTHI
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.07.2021**

NAME OF THE PARTIES: Pramila Projects Private Limited
V/s
Zamil Construction India Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Darryl Pereira a/w Ms. Leandra Silveira, Ld. Counsel for the Operational Creditor present. No representation on behalf of the Corporate Debtor.
2. Counsel for the Petitioner submits that the matter is amicably settled between the parties and seeks for withdrawal of this Petition.
3. Accordingly, on the request made by the Petitioner, the Petition is **dismissed as withdrawn.**

Sd/-
RAJESH SHARMA
Member (Technical)
/NP/

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)